

# HIGH COURT OF UTTARAKHAND AT NAINITAL

## NOTIFICATION

No. 252 /UHC/ Admin. A /2015

Dated: October 7, 2015.

In exercise of the powers conferred by clause (2) of Article 229 of the Constitution of India and all other powers enabling in that behalf, Hon'ble the Chief Justice has been pleased to make the following amendment in Allahabad High Court Officers and Staff (Conditions of service and conduct) Rules 1976, applicable to High Court of Uttarakhand, Nainital under U.P. Reorganization Act, 2000:-

**Amendment in Allahabad High Court Officers and Staff (Conditions of Service and Conduct) Rules, 1976, as applicable to High Court of Uttarakhand vide Section 30 of U.P. Reorganization Act, 2000.**

Rule No.	Existing Rule	Amended Rule
20 (b) (i)	<p>(i) By promotion from amongst Section Officers of General Office, Bench Secretaries Grade-I and Private Secretaries having three years experience as such.</p> <p>Provided:</p> <p>(1) That the appointment shall be so regulated that out of the existing posts of Deputy Registrars 50% of the posts shall be filled from amongst the Section Officers, 25% from amongst Bench Secretaries Grade I and 25% from amongst the Private Secretaries. In Case a fraction of a post, the matter as to whom it should go shall rest in the discretion of the Chief Justice.</p> <p>(2) Notwithstanding anything contained in Proviso (1) above, any Deputy Registrar may also be appointed by the Chief Justice as he deems fit and expedient.</p>	<p>(i) By promotion from amongst Assistant Registrar of General Office, Bench Secretaries Grade-I and Private Secretaries having three years experience as such.</p> <p>Provided:</p> <p>(1) That the appointment shall be so regulated that out of the existing posts of Deputy Registrars 50% of the posts shall be filled from amongst the Assistant Registrar, 25% from amongst Bench Secretaries Grade I and 25% from amongst the Private Secretaries. In Case a fraction of a post, the matter as to whom it should go shall rest in the discretion of the Chief Justice.</p> <p>(2) Notwithstanding anything contained in Proviso (1) above, any Deputy Registrar may also be appointed by the Chief Justice as he deems fit and expedient.</p>
22 (ii)	<p>ii. Whenever it is required to make selection of promotion to the post of Deputy Registrar, the Registrar shall prepare three separate lists one each of:</p> <p>(a) Section Officers .....50%</p> <p>(b) Principal Private Secretary to C.J. Head Private Secretary, Private Secretary .....25% in the same pay scale as Principal Private Secretary and Private Secretaries.</p> <p>(c) Bench Secretary Grade I .....25%</p> <p>Who are eligible for promotion under these Rules.</p>	<p>ii. Whenever it is required to make selection of promotion to the post of Deputy Registrar, the Registrar shall prepare three separate lists one each of:</p> <p>(a) Assistant Registrars .....50%</p> <p>(b) Principal Private Secretary to C.J. Head Private Secretary, Private Secretary .....25% in the same pay scale as Principal Private Secretary and Private Secretaries.</p> <p>(c) Bench Secretary Grade I .....25%</p> <p>Who are eligible for promotion under these Rules.</p>

This amendment will come into force with immediate effect.

By order of the Court,

Sd/-  
Registrar General

No. 6051 /UHC/ Admin. A /2015

Dated: October 7, 2015.

Copy forwarded for information and necessary action to:

1. P.P.S. to Hon'ble the Chief Justice.
2. P.S./ P.A. to Hon'ble Judges of the Court with the request to place the notification for His Lordships kind perusal.
3. Principal Secretary (Law) cum-L.R., Government of Uttarakhand, Dehradun.
4. All the Registrars of the Court.

*Keenan*  
7/10/15

5. Joint Registrar of the Court.
6. All the Deputy Registrars of the Court.
7. Head Bench Secretary of the Court.
8. Head Private Secretary of the Court.
9. All the Assistant Registrars of the Court.
10. All the Section Officers of the Court.
11. Librarian with the direction that the above amendment be incorporated in all the relevant books immediately.
12. System Analyst of the Court.
13. I/c N.I.C. High Court of Uttarakhand, Nainital.
14. Director, Printing & Stationery, Government Press, Roorkee, District Hardwar for publication of the Notification in the next Gazette of the Uttarakhand.
15. Guard file.

  
Assistant Registrar  
(Admin A)